

Company: Sol Infotech Pvt. Ltd.

Website: www.courtkutchehry.com

LAND ACQUISITION (ANDHRA PRADESH AMENDMENT) ACT, 1948

21 of 1948

[4th January, 1949]

CONTENTS

- 1. Short title and extent
- 2. Amendment of Section 17, Central Act I of 1894

LAND ACQUISITION (ANDHRA PRADESH AMENDMENT) ACT, 1948

21 of 1948

[4th January, 1949]

An Act further to amend the Land Acquisition Act, 1894, in its application to the State of Andhra. Whereas it is expedient further to amend the Land Acquisition Act, 1894, in its application to the State of Andhra, for the purposes hereinafter appearing; It is hereby enacted as follows:

1. Short title and extent :-

- (1) This Act may be called the Land Acquisition (Andhra Pradesh Amendment) Act, 1948:
- (2) It extends to the whole of the State of Andhra.

2. Amendment of Section 17, Central Act I of 1894 :-

In Section 17 of the Land Acquisition Act, 1984

- (a) to sub section (1), the following Explanation shall be, added, namely:
- " Explanation:- This sub section shall apply to any waste or arable land, notwithstanding the existence thereon of scattered trees or temporary structures such as huts, pandals or sheds".
- (b) in the first paragraph of sub section (2)
- (i) before the word "whenever" at the commencement, the

following shall be inserted, namely: "In the following cases, that is to say ";

- (ii) the portion beginning with the word "whenever" and ending with the words "access to any such station" shall be lettered as clause
- (a) and after the clause as so lettered, the following clause shall be inserted, namely:
- (b) whenever in the opinion of the Collector it becomes necessary to acquire the immediate possession of any land
- (i) for the purpose of any library or educational institution, or
- (ii) for the construction, extension or improvement of
- (a) any building or other structure in any village for the common use of the inhabitants of such village, or
- (b) any godown for any society registered or deemed to be registered under the Andhra Pradesh (Andhra Area) Cooperative Societies Act, 1932, or
- (c) any dwelling house for the poor, or
- (d) any irrigation tank, irrigation or drainage channel or any well, or
- (e) any road.